

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/MP/2017

Subject : Petition under section 79 (1) (f) read with section 79 (1) (c) and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter-state transmission and related matters) Regulations, 2009

Date of Hearing : **20.12.2017**

Coram: Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : India Power Corporation Limited

Respondents : PGCIL & anr

Parties present : Shri Buddy A. Rangnathan, Advocate, IPCL
Shri Hasan Murtaza, Advocate, IPCL
Shri Himanshu Mishra, IPCL
Shri Debashish Das, IPCL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms Jyoti Prasad, PGCIL
Shri Dilip Rozekar, PGCIL

Record of Proceedings

Heard the arguments of the learned counsels appearing for the Petitioner and the Respondent, PGCIL. At the request of the learned counsel for the Petitioner, time to file written submission is allowed till 28.12.2017.

Subject to the above, order in the Petition is reserved.

By order of the Commission

-Sd/-
T.Rout
Chief (Law)

